

ITEM NO.51

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 33413-33415/2014

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI AND ORS Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from filing
O.T. and office report)

Date : 15/02/2016 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Mohit D. Ram,Adv.

For Respondent(s)

Mr. Rajesh Kumar, Adv.

Mr. E. C. Agrawala, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report is that the Ld.counsel for the petitioner has already filed the affidavit in proof of dasti service of notice issued to the unserved respondents which is defective. Ld.counsel shall within a period of three weeks rectify the defects whatever have been found in it.

List the matter again on 05.04.2016.

(M V RAMESH)
Registrar

SB

